

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 227 of 1993 In
OA No. 286 of 1993

New Delhi this the 10th day of February, 1995

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. S.R. Adige, Member (A)

1. Union of India through
the Secretary,
Ministry of Defence Production,
South Block,
New Delhi.
2. The Director General,
Ordnance Factories Board,
10-A, Auckland Road,
Calcutta.
3. The General Manager,
Ordnance Factory,
Murad Nagar,
District Ghaziabad (UP). ...Review Petitioners

By Advocate Shri V.S.R. Krishna

Versus

1. Smt. Murthy
R/o Quarter No.13/2/288,
Ordnance Factory Estate,
Murad Nagar District,
Ghaziabad (UP).
2. Shri Ranpal Singh
R/o Quarter No.13/2/288,
Ordnance Factory Estate,
Murad Nagar,
District Ghaziabad (UP). ...Respondents

By Advocate Shri Gaur, proxy counsel for Shri V.P.
Sharma, Counsel.

ORDER (ORAL)


This an an application on behalf of the
Union of India & Others, seeking the review of the
judgment dated 1.6.1993 given by us.

2. We had directed the Director General,
Ordnance Factory Board for considering the request
of petitioner No.1 for being given a suitable
employment on compassionate grounds to petitioner

No.2.

3. The ground on which the Review Application is founded is that the respondents have approached this Tribunal earlier with a similar relief and that request was rejected by this Tribunal.

4. Shri Krishna, the learned counsel for the Union of India & Others states that during the pendency of the Review Application, the direction given by us had been carried out and the Director General, Ordnance Factory Board had passed a fresh speaking order. In view of these circumstances, this Review Application has become infructuous and it is accordingly dismissed.


(S.R. ADIGE)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN

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